

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI
ORIGINAL APPLICATION NO. 125/2024**

IN THE MATTER OF:

Harish Tholar

...APPLICANT

Versus

State of Karnataka and Others

...RESPONDENTS

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Filed by



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Date: 07.04.2026

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI
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**REPORT ON BEHALF OF RESPONDENT NO. 57 (KARNATAKA
URBAN WATER SUPPLY AND DRAINAGE BOARD) IN COMPLIANCE
OF ORDER DATED 02.12.2025**

MOST RESPECTFULLY SHOWETH:

1. That the instant report is being filed in compliance with the order dated 02.12.2025 passed by this Hon'ble Tribunal in the instant Original Application.


**CONSTRUCTION OF THE UNDERGROUND DRAINAGE
SCHEME IN KOLLUR TOWN**

2. The Commissioner, Hindu Religious Institutions and Charitable Endowments Department, Bengaluru requested the Managing Director, KUWSDB, Bengaluru vide letter No.243/05-06 dated 01.07.2010 to prepare and submit an estimate for Providing UGD scheme to Kollur temple and town.
3. A DPR amounting to Rs.19.97 Crores for Providing UGD scheme to Kollur temple and town was submitted to the Hindu Religious


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Institutions and Charitable Endowments Department, Bengaluru vide Ltr No.110/2015-16 dated 23.04.2015.

4. Administrative approval and technical sanction was accorded to the DPR for Providing UGD scheme to Kollur temple in 2015, followed by the tender being issued in 2015.
5. However, due to non-availability of land for construction of 1.45MLD capacity Aerated lagoon type STP, it was decided to go for an advanced technology STP with less land requirement. Accordingly, the work of construction of STP with Aerated Lagoon technology including O&M cost of STP for 3 years was withdrawn from the scope of the tender.
6. A sub-estimate for construction of 1.5MLD capacity MBBR type STP including 10 years of O&M amounting to Rs.3.99 Crores was approved by Chief Engineer KUWS&DB in 2017. Thereafter the tender for the work of Construction of 1.5MLD capacity MBBR type STP including 10 years of O&M was granted in March 2018.
7. In this regard it is submitted that the application for CFE was first made in June 2016 for construction of 1.5 MLD capacity Facultative Aerated Lagoon type STP, butas Kollur is surrounded by Reserve Forest area and since there was a land constraint for construction of


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conventional Facultative Aerated Lagoon type STP, a fresh application was made instead for construction of 1.5MLD capacity MBBR type STP in September 2017 and CFE was issued in September 2021, with validity upto September 2026. Subsequently, now that the STP has to be upgraded, Consent for Expansion has been issued by the KSPCB for upgradation of the STP. True Copy of Consent for Expansion is annexed herewith as **Annexure R-1**.

8. The commissioning and operation & maintenance of the UGD scheme took place in June 2020 July 2020 respectively. Thereafter, the work of O&M of UGD scheme (excluding STP) to Kollur temple and town for a period of one year was entrusted to M/s. Shaan Enterprises, Mangaluru in August 2023, which has later been extended from time to time.
9. It is submitted that the UGSS was constructed at the earliest in the interest of environment, in order to ensure that the issue with respect to untreated sewage is resolved at the earliest and that no further pollution is caused on account of untreated sewage.

ACTION TAKEN FOR REPAIR AND RECTIFICATION IN THE UNDERGROUND DRAINAGE SCHEME

10. A special committee was formed by the Deputy Commissioner, Udupi District in compliance of the orders passed in the present


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Original Application. During the committee meeting held on 08.08.2025, measures to be taken for improving the UGD system was discussed and it was directed to submit the following estimates:

- i. Estimates for upgradation of Primary Treatment Unit (PTU) of wetwell to prevent entry of solid matter;
- ii. Estimate to rectify the damaged house service connections at main road in Kollur including repairs of outfall sewer line along the Agnitheertha holae;
- iii. Estimate for upgradation of 1.5MLD capacity MBBR type estimate to meet the KSPCB norms.

11. Accordingly, estimates amounting to Rs.21.70 lakh for upgradation of Primary Treatment Unit (PTU) of wetwell to prevent entry of solid matter and Rs.26.70 lakh to rectify the damaged house service connections at main road in Kollur including repairs of outfall sewer line along the Agnitheertha holae were accorded administrative approvals by the Deputy Commissioner, Udupi District on 20.12.2025 under the savings of the main estimate for UGD scheme amounting to Rs.19.97 Crores.

12. The tenders for these two works have been awarded to the contractor M/s. Shaan Enterprises by KUWSDB and the due date of completion of works is 25.06.2026.


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13. True Copy of work orders dated 20.03.2026 issued to M/s Shaan Enterprises by KUWSDB is annexed herewith as **Annexure R-2 (Colly)**.
14. Further, an estimate amounting to Rs.4.70 Crores for upgradation of 1.5MLD capacity MBBR STP with MBR technology to meet the KSPCB norms has been administratively approved by the GoK vide G.O dated 05.02.2026. True Copy along with translated copy of Government Order dated 05.02.2026 is annexed herewith as **Annexure R-3**.
15. It is submitted that the Temple Authorities have deposited an amount of Rs.2 Crores as against the approved estimate cost of Rs.4.70 Crores for STP upgradation on 04.04.2026. The process of floating tenderis initiated by KUWSDB.
16. KSPCB has issued a CFE (Expansion) in March 2026 for taking up the upgradation works of existing 1.5MLD MBBR type STP with MBR technology for treatment of sewage as per prescribed norms.

DETAILS OF ACTION TAKEN BY KUWSDB TO IMPROVE THE UGD SYSTEM

17. It is submitted that the KUWSDB has installed and commissioned two 25 HP capacity submersible sewage pumpsets in wet-well in

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March 2025. The problem of overflowing of sewage from the wetwell into Sowparnika River has hence been eliminated after installation of the said higher capacity pumpsets.

18. It is submitted that as an immediate measure, the existing 1.5 MLD capacity Moving Bed Biofilm Reactor (*MBBR*) type STP has been rejuvenated by repairing the bioreactor basins and replacing the air diffusers. The replacement of the media in Activated Carbon Filter (*ACF*) and Pressure Sand Filters (*PSF*) has been completed by 25.02.2026.
19. The same would increase the sewage treatment capacity of the STP. It is proposed to upgrade the existing 1.5 MLD capacity *MBBR* type STP with Membrane Bioreactor (*MBR*) to improve the treatment capacity as per *KSPCB* norms. The rejuvenated *MBBR* STP would continue to work as an interim measure till such time the upgradation work with *MBR* technology gets completed.

ACTION PLAN/PROPOSED WORKS WITH TIMELINE

20. **Upgradation of Primary Treatment Unit (PTU) of wetwell to Prevent Entry of Solid Waste/Plastic into wetwell and STP** – The said work is to be taken up at an estimated cost of Rs.21.70 lakhs. Under this work, the screening system in the PTU of wetwell

will be improved by providing additional fine screen along with a chamber which would help in prevention of entry of solid waste into the UGD system. It is submitted that tender for the said work has been entrusted to M/s Shaan Enterprises, Mangalore on 26.03.2026 with a stipulated period of three months for completion of works. The works are in progress and will be completed in all respects before 25.06.2026.

21. **Rectification of Damaged Sewer House Service Connections—**

The said work will be taken up at an estimated cost of Rs.26.70 lakhs. Under this work, it is proposed:

- (a) to repair and raise the height of machine-holes to prevent the entry of river water into UGD system during monsoons;
- (b) rectification of faulty sewer house service connections to prevent flow of untreated sewage in storm water drains.


22. It is submitted that the tender for the said work has been entrusted to M/s Shaan Enterprises, Mangalore on 26.03.2026 with a stipulated period of three months for completion of works. The works are in progress and will be completed in all respects before 25.06.2026.

23. **Upgradation of 1.5MLD capacity MBBR type STP with MBR**


Technology— The sewage generated from the town is of starchy type and has a very high concentration of Total Suspended Solids

(TSS), resulting in a shock load on the STP during peak seasons. The uncharacteristic sewage has deteriorated the treatment capacity of the STP and hence, the work of upgradation of 1.5MLD capacity MBBR type STP with MBR technology is proposed to improve the treatment capacity of the STP. Under this work, it is proposed to provide an equalization/stabilization tank and provide Membrane Bioreactors with additional aeration zone to improve the hydraulic retention time of the STP. The upgradation would also ensure performance as per the standards specified by the KSPCB.

24. It is submitted that at present, an estimate amounting to Rs.4.70 Crores is administratively approved by the Government vide order G.O. No. KumE 2 MUKA 2026 dated 05.02.2026.
25. The temple authorities have deposited an amount of Rs.2. Crores as against the approved estimate cost of Rs.4.70 Crores to KUWSDB on 04.04.2026 and the process of inviting tenders for taking up the works is initiated by KUWSDB. It is submitted that action will be taken to award the tender for taking up the said work immediately, and the STP upgradation works will be completed by November 2026, subject to on-site work conditions.


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26. It is prayed that the above information may be taken on record and this Hon'ble Tribunal may pass such orders as it deems fit in the instant case, and the answering Respondent shall be duty bound to implement the same.


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Mangalore

**RESPONDENT NO. 57
KARNATAKA URBAN WATER SUPPLY
AND DRAINAGE BOARD**

Date:07.04.2026

Filed By



**DARPAN KM
STANDING COUNSEL
STATE OF KARNATAKA**

Annexure R-1



Karnataka State Pollution Control Board
Parisara Bhavana, No.49, Church Street, Bengaluru-560001

Tele : 080-25589112/3,
25581383/388

Fax:080-25586321

Email id: ho@kspcb.gov.in

Consent For Establishment -Expand(CFE-EXP)

As per the provisions of
The Water (Prevention & Control of Pollution) Act, 1974
&
The Air (Prevention & Control of Pollution) Act, 1981

To

**Sri Mookambika Temple, at Sy. No. 121,, Kollur Village & Post, Byndoor
Taluk, Udupi district**

for the Facility located at,

**Sri Mookambika Temple, at Sy. No. 121,, Kollur Village & Post, Byndoor Taluk,
Udupi district
Udupi**

Consent Order No	PCBID	INW ID	Industry Colour/Scale	Date of Issue
CTE-353092	29117	285874	RED/SMALL	07/03/2026

**This Consent is granted for the Products/ Activity/Service name indicated
in the annexure along with the terms & conditions attached to this order**

Validity : **06/03/2031**



ISO 9001:2015 & 14001:2015 Certified

Combined Consent Order No: CTE-353092**PCB ID:** 29117**GSC No :** PBOXG0000275874**Date:** 07/03/2026

To,

The Applicant,

Sri Mookambika Temple, at Sy. No. 121,

Sri Mookambika Temple, Kollur Post and
Village, Kundapura Taluk-576220

Sir,

Sub: Consent for Expansion of the unit in the Existing premises under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981

Ref: 1.CFE expansion application submitted by the organization on 01/01/2025 at Regional Office KSPCB

2. Inspection of the project site by Regional Officer on 19/02/2025

3. Proceedings of the ECM dated 03/03/2026 held on 25/02/2026

With reference to the above, Karnataka State Pollution Control Board hereby accords **Consent for Expansion** of the unit in the existing premises under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 at the location indicated below subject to the terms & conditions indicated in Schedule Annexed.

Location:

Name of the Industry: Sri Mookambika Temple, at Sy. No. 121,

Address: , Kollur Village & Post, Byyndoore Taluk, Udupi district

Industrial Area: Not In I.A, Kollur,

Taluk: Kundapura, District: Udupi

CONDITIONS:

1. The Consent for Expansion is granted considering the following activities:

Sr	Product Name	CFE Qty	CFO Qty	Applied Qty	Units	Existing/Proposed
1	Modification of stp of capacity 1.5 mld	1450.0000	0.000 - KLPD	1500.0000	Kilo Litres/Day	Proposed

2. This consent for establishment is valid up to 06/03/2031 from the date of issue.

3. The applicant shall not undertake further expansion/diversification without the prior consent of the Board.

4. The applicant shall obtain necessary license/clearance from other relevant statutory agencies as required under the law.

I. WATER CONSUMPTION:

1. The source of water shall be from River and shall obtain prior permission from the concerned

authority. Total water consumption shall not exceed as indicated below:

Particulars	Water Consumption(KLD)	Water Discharge(KLD)	Water Source	Existing/Proposed
Domestic Purpose	1800.00	1450.00	River	Proposed

II. WATER POLLUTION CONTROL:

1. The discharge from the premises of the applicant shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.
2. The sewage/domestic effluent shall be treated in Septic Tank with Soak pit.No overflow from the soak pit is allowed.The septic tank and Soak pit shall be as per IS 2470 Part-I & Part-II.
3. The Effluent Treatment Plant proposal is generally agreeable and shall be constructed as per the specifications mentioned in the proposal and it shall consist of following units.
4. The industry shall treat the domestic wastewater in the Sewage Treatment Plant (STP) as per the proposal submitted. It shall meet the standards specified in Annexure-I & shall be used on land for gardening/greenbelt within the factory premises.
5. If the treatment plant does not achieve the effluent standards stipulated in this consent order and/or if it is found to be inadequate, then the industry shall have to modify the units so as to meet the standards with prior consent of the Board.
6. All the treatment units shall be totally impervious.
7. The applicant shall provide separate flow meter for measuring the quantity of effluents through ETP and separate energy meter and shall maintain a logbook for the verification of inspecting officers.
8. The applicant shall operate and maintain Treatment Plant continuously and maintain at all times to achieve the stipulated standards as per Annexure-I & also maintain regular log-books/operation records.
9. There shall not be any increase in generation of Domestic sewage due to proposed expansion.
10. There shall be no bypass or discharge of effluents either within or outside the factory premises under any circumstances.
11. There shall not be any discharge of untreated trade/domestic sewage inside/outside the industry premises.
12. The applicant shall explore the possibility of reducing freshwater consumption & adopt recycling/ reuse.

III. AIR POLLUTION CONTROL:

1. The type of emissions, stack heights and the air pollution control equipment for the air pollution control sources to be installed as specified in **Annexure-II**.
2. The discharge of emissions from the air pollution sources shall pass through the stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.
3. The stacks shall have port holes and platforms as per the guidelines specified in **Annexure-II** to facilitate monitoring of emissions.
4. The applicant shall upgrade/modify/replace the control equipments if they are found inadequate to meet the standards stipulated with prior permission of the Board shall be obtained for the same.
5. There shall not be any other sources of air pollution from the proposed expansion.
6. If there is going to be any new air pollution sources in future, the project authorities shall apply and obtain consent for establishment for the same from the Board.
7. Any fugitive emission has to be controlled to meet the ambient air quality standards.

IV. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The applicant shall collect, treat and dispose off all solid waste generated during construction i.e. Muck, and Garbage after construction if any in such manner so as not to cause environmental pollution.
2. The details of solid waste generated from the expansion activity shall be as follows

V. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES 2016:

1. The industry shall apply and obtain authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016, and comply with the conditions of the authorization. The applicant shall apply for authorization along with the consent for operation (CFO) application under the Rules in Form-I to obtain authorization and comply with conditions.
2. There shall not be any Hazardous Waste generation from the proposed expansion project.

VI. NOISE POLLUTION CONTROL:

The applicant shall ensure that the ambient noise levels within its premises during construction and operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

- a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.
- b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.
- c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.
- d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - * Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

- * dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.
- * A “decibel” is a unit in which noise is measured.
- * “A”, in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.
- * Leq: It is an energy mean of the noise level over a specified period.



VII. GENERAL CONDITIONS:

1. The applicant shall obtain prior permission from the competent authority for drawing of water from Surface/Ground water source and submit a copy of the same to the Board.
2. The applicant shall transport and store the raw materials in a manner so as not to cause any damage to environment, life and property. The applicant shall be solely responsible for any damages to environment.
3. The applicant shall not commission the proposed plant for trial or regular production unless necessary pollution control measures are installed as specified in this Consent Order.
4. The applicant shall ensure that the treatment plant and control equipments are completed and commissioned simultaneously along with construction of the factory and erection of machineries.
5. The applicant shall not change or alter (a) raw materials or manufacturing process, (b) change the products or product mix (c) the quality, quantity or rate of discharge/emissions and (d) install/replace/alter the water or air pollution control equipments without the prior approval of the Board.
6. The applicant shall immediately report to the Board of any accident or unforeseen act or event resulting in release of discharge of effluents or emissions or solid wastes etc. in excess of the standards stipulated. And the industry shall immediately take appropriate corrective and preventive actions under intimation.
7. The applicant is liable to reinstate or restore, damaged or destroyed elements of environment at his cost, failing which, the applicant/occupier as the case may be shall be liable to pay the entire cost of remediation or restoration in advance an amount equal to the cost estimated by Competent Agency or Committee.
8. The Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions.
9. This CFE does not give any right to the Party/Project Authority/Industry to forego any *other* legal requirement that is necessary for setting/operation of the plant.
10. The applicant shall furnish point wise compliance to the conditions given under this consent for establishment within 30 days.
11. The applicant shall take measures to develop green belt all along the periphery of the factory premises.
12. This consent is issued without prejudice to any Court Cases pending in any Hon'ble Court
13. The applicant shall comply with all the Conditions and guidelines issued by the Board from time to time.

Please note that this is only consent for establishment issued to you to proceed with the formalities for expansion of the industry and does not give any right to proceed trial/regular production. For this purpose, separate consents of the Board for discharge of liquid effluent and the emissions to the air shall have to be obtained by remitting prescribed consent fee. The application for consent has to be made 120 days in advance of commissioning for trial production of the plant.

The receipt of this letter may please be acknowledged.

Consent Fee paid	: Rs. 1885000
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NOTE:

The Conditions No. II(2) mentioned above are not applicable.

FOR AND ON BEHALF OF
KARNATAKA STATE POLLUTION CONTROL BOARD

MEMBER SECRETARY - CHIEF/SENIOR ENVIRONMENTAL OFFICER

Encl.: Annexure-I & II.

COPY TO:

1. The Environmental Officer, KSPCB, Regional Office Udupi for information and necessary action.
1. Master copy (Dispatch).
2. Office copy.

Chimney No.	Chimney attached to	Capacity/KVA Rating	Minimum chimney height to be provided above ground level (in Mts)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Fuel	Air pollution Control equipment to be installed, in addition to chimney height as per col.(4)	Date of which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	D.G. Sets	125KVA	9	PM,SO ₂ ,NO _x ,CO, NMHC	100,150,100,0,0	DIE	AEC	At all times

Note:

AEC : Accoustic Enclosures

Additional Conditions:

1. Condition No. II(2) is not applicable.
2. The project authorities shall strictly comply with the conditions stipulated in this consent order and additional conditions attached to this order containing pages 1 to 4.
3. The CFE is issued as per the recommendations of the SLEC held on 25.02.2026 duly approved by Member Secretary.
4. The applicant shall adhere to the directions issued in the personal Hearing held on 23.12.2025 and its proceedings dtd 26.12.2025.
5. The applicant shall abide to the time line commitment submitted by Karnataka Urban water Supply and Drainage Board vide letter dated: 24.02.2026.
6. The applicant shall treat the sewage to the standards stipulated by the Board.
7. The applicant shall take immediate steps to the rectify the STP and treat the present sewage generation by effective operation and maintains of STP.
8. The applicant shall take all the measures for not to mix the rain water to the UGD System.
9. The applicant shall immediately apply for Consent for operation after rectifying the existing STP.



LOCATION OF SAMPLING PORTHOLES, PLATFORMS, ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all Chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to at least eight times the stack or duct diameter downstream from any flow disturbance such as bend, expansion, contraction and visible flame. Further, the selected port has to be at least 2 stack/duct diameter before stack/duct exit or from any other flow disturbance. For rectangular stacks, an equivalent diameter can be calculated using following expression.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

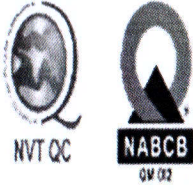
2. The diameter of the sampling port should not be less than 100mm dia".Arrangements should be made so that the porthole is closed firmly during the non sampling period.

3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

4. The ladder shall be provided with adequate safety features so as to approach the monitoring location with ease.



Signature Not Verified
 Digitally signed by
 Date: 2026.03.07 17:10:38
 +05:30



Annexure R-2

KARNATAKA URBAN WATER SUPPLY AND DRAINAGE BOARD
Office of the Executive Engineer,
KUWS & D Board, Mangaluru Division, Mallikatta, Mangaluru-575002.
Phone : 0824 2952982 e-mail : eemngkuws@gmail.com



NO: KWB/EE-MNG/TA/TEC/AE-4/UGD-Kollur/1199/2025-26 Date: 26-03-2026

NOTICE TO PROCEED WITH THE WORK

To,

Sri. C.M Nazeer,
M/s.Shaan Enterprises,
#503, Rajmahal Apartment,
M.G. Road, Lalbagh,
Mangaluru

Gentlemen,

Sub: Upgradation of existing Primary Treatment Unit at wetwell in Kollur under UGD scheme to Kollur temple & town under Deposit Contribution work of Sri Mookambika temple, Kollur.

Ref: This office Agreement No. 06/2025-26, dated 26-03-2026.

Pursuant to your furnishing the requisite Security Deposit as stipulated in ITT Clause 29.1 and signing of the contract agreement for execution of the work of **'Upgradation of existing Primary Treatment Unit at wetwell in Kollur under UGD scheme to Kollur temple & town under Deposit Contribution work of Sri Mookambika temple, Kollur'** at a Tender Price of **Rs.14,69,434.00 (Rupees Fourteen lakh sixty nine thousand four hundred and thirty four only)** (excluding GST) **which is 0.12% above** the Amount Put to Tender, you are hereby instructed to proceed with the execution of the said work in accordance with the contract documents.

M/s. Bureau Veritas (India) Pvt. Ltd. Bengaluru has been fixed as the third party for inspection of works under this Contract.

The works shall be completed within 03 (three) months in all respects as per Tender Agreement.

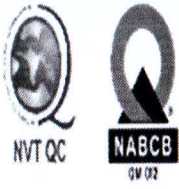
Yours faithfully,

Encl: Agreement

Sd/-
Executive Engineer,
K.U.W.S. & D. Board Division,
Mangaluru

- 1) Copy submitted to the Chief Engineer, KUWS & D Board, Mysuru for kind information.
- 2) Copy submitted to the Chief Accounts Officer, KUWS & D Board, Bengaluru for kind information.
- 3) Copy forwarded to the Assistant Executive Engineer, KUWS & D Board Sub Division, Mangaluru along with copy of Agreement for information and necessary action.
- 4) Copy to M/s.Bureau Veritas (India) Pvt. Ltd. #3rd Floor, ARTISANE GREENSPACE, Krishnaraju Layout, Doresanipalya, Bengaluru- 560076 along with copy of agreement for information and to carry out 3rd party inspection of works under this contract.
- 5) Copy along with original Tender Agreement to the Account Superintendent of this office for safe custody and necessary action.
- 6) Copy to file.

Executive Engineer,
K.U.W.S. & D. Board Division,
Mangaluru



ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ

KARNATAKA URBAN WATER SUPPLY AND DRAINAGE BOARD
Office of the Executive Engineer,
KUWS & D Board, Mangaluru Division, Mallikatta, Mangaluru-575002.
Phone : 0824 2952982 e-mail : eemngkuws@gmail.com



NO: KWB/EE-MNG/TA/TEC/AE-4/UGD-Kollur/1200/2025-26 Date: 26-03-2026

NOTICE TO PROCEED WITH THE WORK

To,

Sri. C.M Nazeer,
M/s.Shaan Enterprises,
#503, Rajmahal Apartment,
M.G. Road, Lalbagh,
Mangaluru

Gentlemen,

Sub: Providing protection works to outfall sewerline and rectification of House Service Connections at main road in Kollur under UGD scheme to Kollur temple & town under DC work of Sri Mookambika temple, Kollur.


Ref: This office Agreement No. 07/2025-26, dated 26-03-2026.

Pursuant to your furnishing the requisite Security Deposit as stipulated in ITT Clause 29.1 and signing of the contract agreement for execution of the work of **'Providing protection works to outfall sewerline and rectification of House Service Connections at main road in Kollur under UGD scheme to Kollur temple & town under DC work of Sri Mookambika temple, Kollur'** at a Tender Price of **Rs.19,24,672/- (Rupees Nineteen lakh Twenty four thousand Six hundred and seventy two only)** (excluding GST) **which is 4.55% above** the Amount Put to Tender, you are hereby instructed to proceed with the execution of the said work in accordance with the contract documents.

M/s. Bureau Veritas (India) Pvt. Ltd. Bengaluru has been fixed as the third party for inspection of electromechanical works and materials under this Contract.

The works shall be completed within 03 (three) months in all respects as per Tender Agreement.

Yours faithfully,


Executive Engineer,
K.U.W.S. & D. Board Division,
Mangaluru

Encl: Agreement

Annexure R-3**21****ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ನಡವಳಿಗಳು**

ವಿಷಯ:- ಉಡುಪಿ ಜಿಲ್ಲೆ ಬೈಂದೂರು ತಾಲೂಕು ಶ್ರೀ ಕೊಲ್ಲೂರು ಮೂಕಾಂಬಿಕಾ ದೇವಸ್ಥಾನಕ್ಕೆ ಹಾಗೂ ಪಟ್ಟಣಕ್ಕೆ ಕಲ್ಪಿಸಲಾಗಿರುವ ಒಳಚರಂಡಿ ಯೋಜನೆಯಡಿ ನಿರ್ಮಿಸಲಾಗಿರುವ 1.50 MLD ಸಾಮರ್ಥ್ಯದ MBBR ಮಾದರಿಯ STP ಯನ್ನು ಮೇಲ್ವರ್ಗೀಕರಿಸುವ ಕಾಮಗಾರಿಗೆ ಆಡಳಿತಾತ್ಮಕ ಅನುಮೋದನೆ ನೀಡುವ ಕುರಿತು.

ಓದಲಾಗಿದೆ: ಆಯುಕ್ತರು, ಧಾರ್ಮಿಕ ದತ್ತಿ ಇಲಾಖೆ ಇವರ ಕಡತ ಸಂಖ್ಯೆ: HRICE-CNR0CNR1/16/2026-CNREND-HRICE

* * * * *

ಪ್ರಸ್ತಾವನೆ:

ಮೇಲೆ ಓದಲಾದ ಕಡತದಲ್ಲಿನ ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ಆಯುಕ್ತರು, ಧಾರ್ಮಿಕ ದತ್ತಿ ಇಲಾಖೆ ಇವರು ಉಡುಪಿ ಜಿಲ್ಲೆ, ಬೈಂದೂರು ತಾಲೂಕು, ಕೊಲ್ಲೂರು ಶ್ರೀ ಮೂಕಾಂಬಿಕಾ ದೇವಸ್ಥಾನದ ವತಿಯಿಂದ ದೇವಸ್ಥಾನ ಕ್ಷೇತ್ರಕ್ಕೆ ಹಾಗೂ ಪಟ್ಟಣಕ್ಕೆ 1.50 MLD ಸಾಮರ್ಥ್ಯದ MBBR ಮಾದರಿಯ STP ಕಾಮಗಾರಿಯನ್ನು ಕೈಗೊಳ್ಳಲು ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಕಂಇ 09^ಲ ಮುಆಕಾ 2015, ಬೆಂಗಳೂರು ದಿನಾಂಕ:26.06.2015 ರಂತೆ ರೂ.1997.00 ಲಕ್ಷಗಳ ಮೊತ್ತದಲ್ಲಿ ಕೈಗೊಳ್ಳಲು ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ.

ಸದರಿ ಕಾಮಗಾರಿಯು ಮುಕ್ತಾಯಗೊಂಡು ದಿನಾಂಕ:19.06.2020ರಂದು ಚಾಲನೆಗೊಂಡಿರುತ್ತದೆ. ಈ ಕಾಮಗಾರಿಗಳ ಮೊತ್ತದಲ್ಲಿ ರೂ.289.35 ಲಕ್ಷಗಳ ಅನುದಾನ ಉಳಿಕೆಯಾಗಿರುತ್ತದೆ. ಇತ್ತೀಚಿನ ವಿಶ್ಲೇಷಣಾ ವರದಿಯ ಪ್ರಕಾರ ಶುದ್ಧೀಕರಿಸಿದ ನೀರಿನ ಮಾದರಿಯು ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯವರು ನಿಗದಿಪಡಿಸಿದ ಮಾನದಂಡಗಳಿಗನುಗುಣವಾಗಿ ಶುದ್ಧೀಕರಣ ಆಗದೇ ಇರುವ ಕಾರಣ ಸದರಿ 1.50 ಸಾಮರ್ಥ್ಯದ ಮಲೀನ ನೀರು ಶುದ್ಧೀಕರಣ ಘಟಕದ ಕಾರ್ಯ ಕ್ಷಮತೆಯನ್ನು ಹೆಚ್ಚಿಸಲು ಅಗತ್ಯ ಮಾರ್ಪಾಡುಗಳನ್ನು ಮಾಡಲು ಕ್ರಮವಹಿಸುವಂತೆ NCI ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ ಮೂಲ ಅರ್ಜಿ ಸಂಖ್ಯೆ:125/2024ಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ದಿನಾಂಕ:19.07.2025 ಮತ್ತು 08.08.2025 ರಂದು ನಡೆದ ಸಭೆಯಲ್ಲಿ KUWSDB ಮಂಡಳಿಯವರು ಹಾಲಿ ಅನುಷ್ಠಾನಗೊಳಿಸಲಾಗಿರುವ 1.50 MLD ಸಾಮರ್ಥ್ಯದ MBBR ಮಾದರಿಯ ಎಸ್.ಟಿ.ಪಿ ಘಟಕದ ಕಾರ್ಯ ಕ್ಷಮತೆಯನ್ನು ಹೆಚ್ಚಿಸುವ ಹಾಗೂ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯವರ ಮಾನದಂಡಗಳಂತೆ ಕಾರ್ಯಾಚರಿಸಲು ಅವಶ್ಯವಿರುವ ಮಾರ್ಪಾಡಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ವಿವರವಾದ ಕಾಲಮಿತಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಇಲಾಖಾ ಮುಖ್ಯಸ್ಥರು, ಸಿವಿಲ್ ಇಂಜಿನಿಯರಿಂಗ್ ಡಿಪಾರ್ಟ್‌ಮೆಂಟ್, ಮಣಿಪಾಲ ಇನ್ ಸ್ಟಿಟ್ಯೂಟ್ ಆಫ್ ಟೆಕ್ನಾಲಜಿ, ಮಣಿಪಾಲ ಇವರಿಗೆ ಮಂಡಳಿಯಿಂದ ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ.

ಅದರಂತೆ, ಡಾ.ವಿಷ್ಣು ಶರ್ಮ ಆಟಿಕುಕ್ಕೆ ಸಹಾಯಕ ಪ್ರಾಧ್ಯಾಪಕರು, ಮಣಿಪಾಲ ಇನ್ಸ್ಟಿಟ್ಯೂಟ್ ಆಫ್ ಟೆಕ್ನಾಲಜಿ, ಮಣಿಪಾಲ ಇವರು ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿ ಸದರಿ ಸಂಸ್ಕರಣಾ ಘಟಕದ Bio Reactor ನ Hydraulic Retention Time (HRT) ಕಡಿಮೆ ಇರುವುದರಿಂದ ಹಾಗೂ ಪ್ರಸ್ತುತ ಹರಿದು ಬರುತ್ತಿರುವ ಮಲಿನ ನೀರು ಪ್ಲಾಸ್ಟಿಕ್ ಹಾಗೂ ಇತರೆ ಘನ ತ್ಯಾಜ್ಯಗಳಿಂದ ಕೂಡಿದ್ದು ಪ್ರಮಾಣವು ಅಧಿಕವಾಗಿರುವುದರಿಂದ MBBR Bio Reactor ನಲ್ಲಿ ಭಾಗಶಃ ಶುದ್ಧೀಕರಣ ಮತ್ತೆ ಆಗುತ್ತಿರುವುದಾಗಿ ಹಾಗೂ ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕಕ್ಕೆ ತ್ಯಾಜ್ಯ ನೀರನ್ನು ಹರಿಸುವ ಮೊದಲು Inletಗೆ Equalization Tank ಅಳವಡಿಸುವುದು ಅಗತ್ಯವಾಗಿರುತ್ತದೆ ಎಂದು ಅಭಿಪ್ರಾಯಪಟ್ಟಿದ್ದು, ಸದರಿಯವರ ಸಲಹೆಯನ್ನು ಆಧರಿಸಿ ಸದರಿ ಮಲಿನ ನೀರು ಶುದ್ಧೀಕರಣ ಘಟಕವನ್ನು ಮೇಲ್ವರ್ಗೀಕರಿಸುವ ಕಾಮಗಾರಿಗಾಗಿ ಸೂಕ್ತ ಪ್ರಸ್ತಾವನೆಯನ್ನು KUWSDB ಮಂಡಳಿಯವರು ತಯಾರಿಸಿದ್ದು, ಅದರಲ್ಲಿ Inlet ನಲ್ಲಿ Equalisation/Stabilization Tank ಮತ್ತು ಅಂತಿಮ ಹಂತದಲ್ಲಿ Advanced Membrane Bio Reactor ಮತ್ತು ಇತರೆ ಮಾರ್ಪಾಡುಗಳನ್ನು ಮಾಡಲು ಅನುವು ಮಾಡಿಕೊಂಡಿರುತ್ತಾರೆ.

ದಿನಾಂಕ:07.11.2025ರಂತೆ ಒಳಚರಂಡಿ ಯೋಜನೆಯಡಿ ನಿರ್ಮಿಸಲಾಗಿರುವ 1.50 MLD ಸಾಮರ್ಥ್ಯದ MBBR ಮಾದರಿಯ ಎಸ್.ಟಿ.ಪಿ ಘಟಕವನ್ನು ಅಳವಡಿಸಲು ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯವರು

Consent Order CTE-327052 ದಿನಾಂಕ:27-09-2021ರಲ್ಲಿ CFE ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ನೀಡಿರುತ್ತಾರೆ. ಸದರಿ ಘಟಕಕ್ಕೆ Consent for Operation (CFO) ಪಡೆಯುವ ಸಲುವಾಗಿ ದಿನಾಂಕ:09-12-2024ರಂದು ಆನ್‌ಲೈನ್ ಮೂಲಕ ಅರ್ಜಿ ಸಲ್ಲಿಸಲಾಗಿದ್ದು ಸದರಿ ಅರ್ಜಿಯ ವಿಲೇವಾರಿಯ ಸಲುವಾಗಿ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ, ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಇವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ನಡೆದ ವೈಯುಕ್ತಿಕ ವಿಚಾರಣೆಯ ಸಮಯದಲ್ಲಿ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ಪ್ರಾದೇಶಿಕ ಪರಿಸರ ಅಧಿಕಾರಿಯವರು ಹಾಲಿ ಇರುವ ನೀರು ಶುದ್ಧೀಕರಣ ಘಟಕವು ನಿಗದಿತ ಮಾನದಂಡದ ಪ್ರಕಾರ ಕಾರ್ಯ ನಿರ್ವಹಿಸಬೇಕಾದಲ್ಲಿ ಘಟಕವನ್ನು ಮೇಲ್ದರ್ಜೆಗೇರಿಸುವುದು ಅತೀ ಅಗತ್ಯವಾಗಿದೆ ಎಂದು ತಿಳಿಸಿರುವುದರಿಂದ, ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸದರಿ ಘಟಕವನ್ನು ಮೇಲ್ದರ್ಜೆಗೇರಿಸಲು ಸೂಕ್ತ ಪ್ರಸ್ತಾವನೆಯನ್ನು ತಯಾರಿಸಿ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಸಲ್ಲಿಸುವಂತೆ ಸೂಚಿಸಿರುತ್ತಾರೆ. ಅದರಂತೆ ಒಳಚರಂಡಿ ಮಂಡಳಿಯ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಮಾಲಿನ್ಯ ನೀರು ಶುದ್ಧೀಕರಣ ಘಟಕದ ಮೇಲ್ದರ್ಜೆಗೇರಿಸುವ ಕಾಮಗಾರಿಗಾಗಿ ದಿನಾಂಕ: 19.12.2025 ರಂತೆ ರೂ.470.00 ಲಕ್ಷಗಳ ಅಂದಾಜು ಪಟ್ಟಿಯನ್ನು ತಯಾರಿಸಿ ದೇವಳಕ್ಕೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಪ್ರಸ್ತುತ ಶ್ರೀ ಮೂಕಾಂಬಿಕಾ ದೇವಸಾನದ ವತಿಯಿಂದ ದೇವಸಾನ ಕ್ಷೇತ್ರಕ್ಕೆ ಹಾಗೂ ಪಟ್ಟಣಕ್ಕೆ 1.50 MLD ಸಾಮರ್ಥ್ಯದ MBBR ಮಾದರಿಯ STP ಅನ್ನು ಮೇಲ್ದರ್ಜೆಗೇರಿಸುವ ಕಾಮಗಾರಿ ಕೈಗೊಳ್ಳಲು ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ, ಮಂಗಳೂರು ರವರು ಸಲ್ಲಿಸಿರುವ ಕಾಮಗಾರಿಗೆ ತಗಲುವ ರೂ.470.00 ಲಕ್ಷಗಳ ವೆಚ್ಚವನ್ನು ಈ ಕೆಳಕಂಡಂತೆ ಮಂಜೂರಾತಿ ನೀಡಲು ಹಾಗೂ ಅನುದಾನ ಬಿಡುಗಡೆ ಮಾಡುವಂತೆ ಜಿಲ್ಲಾಧಿಕಾರಿ, ಉಡುಪಿ ಜಿಲ್ಲೆ ಇವರು ಕೋರಿರುವಂತೆ, ಸರ್ಕಾರಕ್ಕೆ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಿ, ಆಯುಕ್ತರು, ಧಾರ್ಮಿಕ ದತ್ತಿ ಇಲಾಖೆ ಇವರು ಆದೇಶ ಕೋರಿರುತ್ತಾರೆ.

1. ಸರ್ಕಾರದಿಂದ ಈ ಹಿಂದೆ 2015ರಲ್ಲಿ ಮಂಜೂರಾದ ಅನುಮೋದಿತ ಮೂಲ ಅಂದಾಜು ಪಟ್ಟಿಯ ರೂ.1997.00 ಲಕ್ಷ ಮೊತ್ತದಲ್ಲಿ (ದೇವಾಲಯದ ನಿಧಿಯಿಂದ ಭರಿಸಿರುವ) ಉಳಿಕೆಯಾಗಿರುವ ರೂ.289.35 ಲಕ್ಷಗಳಲ್ಲಿ (ದೇವಾಲಯದ ನಿಧಿಯಲ್ಲಿರುತ್ತದೆ) ಮತ್ತು
2. ಹೊಸದಾಗಿ ಹೆಚ್ಚುವರಿಯಾಗಿ ದೇವಾಲಯದ ನಿಧಿಯಿಂದ ರೂ.180.35 ಲಕ್ಷಗಳ ಮೊತ್ತವನ್ನು ಭರಿಸಲು;
3. ಒಟ್ಟು ರೂ.470.00 ಲಕ್ಷಗಳ ಅಂದಾಜು ಪಟ್ಟಿಗೆ ಆಡಳಿತಾತ್ಮಕ ಮಂಜೂರಾತಿ ನೀಡಲು.

ಆಯುಕ್ತರು, ಧಾರ್ಮಿಕ ದತ್ತಿ ಇಲಾಖೆ ಇವರ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿ, ಈ ಕೆಳಕಂಡಂತೆ ಆದೇಶಿಸಿದೆ.

ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಕಂಇ 2 ಮುಅಕಾ 2026,
ಬೆಂಗಳೂರು, ದಿನಾಂಕ:05-02-2026

ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ವಿವರಿಸಿರುವ ಅಂಶಗಳ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ಉಡುಪಿ ಜಿಲ್ಲೆ ಬೈಂದೂರು ತಾಲೂಕು ಶ್ರೀ ಕೊಲ್ಲೂರು ಮೂಕಾಂಬಿಕಾ ದೇವಸಾನಕ್ಕೆ ಹಾಗೂ ಪಟ್ಟಣಕ್ಕೆ ಕಲ್ಪಿಸಲಾಗಿರುವ ಒಳಚರಂಡಿ ಯೋಜನೆಯಡಿ ನಿರ್ಮಿಸಲಾಗಿರುವ 1.50 MLD ಸಾಮರ್ಥ್ಯದ MBBR ಮಾದರಿಯ STPಯನ್ನು ಮೇಲ್ದರ್ಜೆಗೇರಿಸುವ ಕಾಮಗಾರಿಗಳನ್ನು ಒಟ್ಟು ರೂ.470.00 (ರೂಪಾಯಿ ನಾಲ್ಕುನೂರಾ ಎಪ್ಪತ್ತು ಲಕ್ಷಗಳು ಮಾತ್ರ) ಲಕ್ಷಗಳ ಅಂದಾಜು ವೆಚ್ಚದಲ್ಲಿ ಕೈಗೊಳ್ಳಲು ಹಾಗೂ ಸದರಿ ವೆಚ್ಚವನ್ನು ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಕಂಇ 09 ಮುಅಕಾ 2015, ಬೆಂಗಳೂರು ದಿನಾಂಕ:26.06.2015ರಲ್ಲಿ ಮಂಜೂರಾದ ಅನುಮೋದಿತ ಮೂಲ ಅಂದಾಜು ಪಟ್ಟಿಯ ರೂ.1997.00 ಲಕ್ಷಗಳ ಮೊತ್ತದಲ್ಲಿ ಉಳಿಕೆಯಾಗಿರುವ ರೂ.289.35 ಲಕ್ಷಗಳನ್ನು (ದೇವಾಲಯದ ನಿಧಿಯಲ್ಲಿರುವ) ಹಾಗೂ ಬಾಕಿ ರೂ.180.65 ಲಕ್ಷಗಳ ಮೊತ್ತವನ್ನು ಹೆಚ್ಚುವರಿಯಾಗಿ ದೇವಾಲಯದ ನಿಧಿಯಿಂದ ಭರಿಸಲು ಈ ಕೆಳಕಂಡ ಷರತ್ತುಗಳಿಗೊಳಪಟ್ಟು ಆಡಳಿತಾತ್ಮಕ ಅನುಮೋದನೆ ನೀಡಿ ಆದೇಶಿಸಿದೆ.

ಷರತ್ತುಗಳು:-

1. ಸಂಬಂಧಪಟ್ಟ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದ ನಿರಾಕ್ಷೇಪಣ ಪತ್ರ (NOC) ಅವಶ್ಯವಿದ್ದಲ್ಲಿ, ಕಾಮಗಾರಿಯನ್ನು ಪ್ರಾರಂಭಿಸುವ ಮುನ್ನ ಪಡೆದುಕೊಳ್ಳತಕ್ಕದ್ದು.
2. ಕಾಮಗಾರಿಯ ಬಳಸಲಾದ ಎಲ್ಲಾ ಕಚ್ಚಾ ಸಾಮಗ್ರಿಗಳ ಪರೀಕ್ಷೆಗಳನ್ನು, ವಿನ್ಯಾಸ ಮಿಶ್ರಣವನ್ನು ಗುಣಭರವಸೆ ಉಪ ವಿಭಾಗ, ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ (Quality Assurance)ರವರಿಂದ ಪಡೆದು, ಪರೀಕ್ಷೆ ಮಾಡಿಸಿ ವಿಶಿಷ್ಟ ವಿವರಣೆಗೆ ಅನುಗುಣವಾಗಿರುವುದನ್ನು ಖಾತರಿಪಡಿಸಿಕೊಂಡು ಬಳಸುವುದು.
3. ಸರ್ಕಾರದಿಂದ ಆಗಿಂದಾಗ್ಗೆ ಸೂಚಿಸಲಾಗುವ ಸೂಚನೆಗಳನ್ವಯ ಕ್ರಮ ವಹಿಸುವುದು.
4. ನಿಗದಿತ ಸಮಯದಲ್ಲಿ ಕಾಮಗಾರಿಯನ್ನು ಪೂರ್ಣಗೊಳಿಸತಕ್ಕದ್ದು.
5. ಮೂಲ ಅಂದಾಜಿನಲ್ಲಿ ಯಾವುದಾದರೂ ಮಾರ್ಪಾಡುಗಳು, ಹೆಚ್ಚುವರಿ ಅಂಶಗಳು ಮಾಡಬೇಕಾದಲ್ಲಿ ಸಂಹಿತ ಪ್ರಕಾರ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮೋದನೆ ಪಡೆದು ಮುಂದುವರಿಸುವುದು.

Translated Copy of Annexure R-3

Proceedings of the Government of Karnataka

- Subject:** Grant of administrative approval for upgrading the 1.50 MLD MBBR-based Sewage Treatment Plant (STP) constructed for Kollur Mookambika Temple and Kollur town in Baindur Taluk, Udupi District.
- Reference:** Commissioner, Hindu Religious Institutions and Charitable Endowments Department, No. HRICE-CNR0CNR1/16/2026-CNREND-HRICE.

Proposal:

The Commissioner, Hindu Religious Institutions and Charitable Endowments Department, has stated in the above file that, for the benefit of Kollur Mookambika Temple and Kollur town in Baindur Taluk, Udupi District, a 1.50 MLD MBBR-based sewage treatment plant was sanctioned under Government Order No. KAE 09 MUAKA 2015 Bengaluru dated 26.06.2015 at an estimated cost of Rs.1997.00 lakh.

The said work was completed and commissioned on 19.06.2020. Out of the sanctioned amount, Rs. 289.35 lakh remains unspent. According to the latest analysis criteria, the treated water from the existing plant is not meeting the standards prescribed by the Karnataka State Pollution Control Board. Therefore, in connection with Original Application No.125/2024 before the National Green Tribunal, Southern Bench, and the meetings held on 19.07.2025 and 08.08.2025, the Karnataka Urban Water Supply and Drainage Board (KUWSDB) was instructed to submit a detailed proposal for improving the existing 1.50 MLD MBBR plant and to make it compliant with the standards prescribed by the Pollution Control Board in co-ordination with Civil Engineering Department, Manipal Institute of Technology, Manipal.

Accordingly, Dr.Vishnu Sharma Aatikukke, the Assistant Professor , Manipal Institute of Technology, Manipal inspected the site and observed that the Hydraulic Retention Time (HRT) in the Bio-Reactor of the existing plant is inadequate and that the incoming sewage contains excessive sludge and other solid waste. Due to this, proper treatment is not taking place in the MBBR Bio-Reactor. They further opined that an Equalization Tank is required at the inlet before the sewage enters the treatment plant. Based on their observation KUWS&DB have prepared the proposal for upgrading the Sewage Treatment Plant (STP) which includes Equalization Tank / Stabilization Tank at the inlet, installation of Advanced Membrane Bio Reactor including other required additional works and equipment.

On 07.11.2025, the Karnataka State Pollution Control Board issued Consent for Establishment for the upgraded 1.50 MLD MBBR plant vide Consent Order No: CTE-327052 dtd:27.09.2021. An online had already been submitted on 09.12.2024 for obtaining Consent for Operation. During the personal hearing under the chairmanship of Member Secretary, Karnataka State Pollution Control Board the Environmental Officer of the Pollution Control Board stated that, since the present STP is not functioning according to the prescribed standards, it is absolutely necessary to upgrade the plant. Accordingly, the Member Secretary, Karnataka State Pollution Control Board directed that a suitable proposal shall be prepared and submitted to the competent authority.

Thereafter, the Executive Engineer of KUWSDB prepared a detailed estimate for the upgradation works amounting to Rs.470.00 lakh on 19.12.2025.

As per the request of the request of the Deputy Commissioner, Udupi District, Udupi for the upgradation work proposed by the Karnataka Urban Water Supply and Drainage Board, Mangalore, for the STP serving Kollur Mookambika Temple and Kollur town amounting to Rs.470.00 Lakh the Commissioner, Hindu Religious Institutions and Charitable Endowments Department, have requested Government to issue directions by submitting the submitted the proposal.

1. Rs. 289.35 lakh shall be met from the unspent balance available from the original sanctioned estimate of Rs.1997.00 lakh approved by Government in 2015.
2. The additional amount of Rs.180.65 lakh shall be borne by the Temple authorities.
3. Thus, administrative approval is sought for a total estimate of Rs. 470.00 lakh.

After detailed examination of the proposal of the Commissioner, Hindu Religious Institutions and Charitable Endowments Department, the Government hereby orders as follows:

Government Order No. KAE 2 MUAKA 2026, Bengaluru dated 05.02.2026:

As detailed in the proposal, Administrative approval is accorded for taking up the works of upgrading the 1.50 MLD MBBR-based STP constructed for Kollur Mookambika Temple and Kollur town in Bainduru Taluk, Udupi District, at a total estimated cost of Rs. 470.00 lakh (Rupees Four Hundred and Seventy Lakh only). Out of this Rs.289.35 lakh shall be met from the unspent amount available under the original estimate sanctioned approved vide Government Order dated 26.06.2015 and the remaining Rs.180.65 lakh shall be borne by the Temple authorities.

The approval is subject to the following conditions:

1. Necessary No Objection Certificates (NOCs), if required, shall be obtained before commencement of the work.
2. All materials used in the work shall be tested and certified by the Quality Assurance Wing of Sub-Division, PWD and used only after ensuring conformity with specifications.
3. All instructions issued by the Government from time to time shall be followed.

4. The work shall be completed within the stipulated period.
5. If any additional items or extra expenditure become necessary beyond the approved estimate, prior approval of the competent authority shall be obtained.
6. The work shall be carried out in accordance with the Karnataka Transparency in Public Procurements Act, 1999 and Rules, 2000.
7. The work shall be executed under the supervision of qualified and experienced technical personnel.
8. Periodical progress reports and completion details along with photographs shall be submitted to the competent authority.
9. The work shall be executed strictly within the approved estimate for which administrative sanction has been accorded.

This order is issued in accordance with the financial powers delegated under Finance Department Order No. FD 4 PFC 2025 dated 01.01.2026.